SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): It has been discussed. Five minutes have lapsed already.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Just listen. The time allotted for the Private Members' Business is over. Now the Minister was replying.

SHRI S. S AHLUWALIA: He can speak next time.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):
Next time it lapses, as you are aware.
So, let him complete the reply.

SHRI SHABBIR AHMAD SALARIA: That way I should also be allowed to say.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): All right, I will give you one minute.

SHRI ANANTRAY DEVSHANKER DAVE: Two minutes, Sir. My name is also there I want only one minute

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I think, I will have to close the Private Members' business (Interruptions)

SHRI A G KULKARNI Sir, we are breaking the conventions very liberally. There must be some convention in this House Why are we all along breaking the conventions? So, you please stop it. Nothing of it should go on.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I agree with you

SHRI SURESH KALMADI. Sir, the Private Members' business was to start at 2 30. It started at 2 40 Therefore, I request the Minister should be allowed to reply

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR). Let us follow the convention I am sorry. My view is that we must follow the convention Since it is beyond 5 o'clock, its time is over.

SHRI SURESH KALMADI The Minister would reply in a minute

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):
No. Then other Members will also have to be given time.

SHRI VITHALRAO MADHAVRAO JADHAV: Sir, convention should be honoured on both the sides The discussion should have started at 2.30 and then it should end at 5. I am supporting the convention.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):
Now, the Private Members' business is over The speech given by the hon.
Minister remains inconclusive. Now, we proceed to the next item.

SHRI V. NARAYANASAMY: Sir, we hope the Minister will send reply on the suggestions made by the Members.

PERSONAL EXPLANATION

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR). Mr. Jaipal Reddy, you have to make a personal explanation.

SHRI S. JAIPAL RE DDY (Andhra Pradesh): Mr Vice-Chairman, Sir, I wanted to rise on a point of personal clarification in the morning, but the Chairman was pleased to state that I could do so after the Prime Minister gave the reply.

Yesterday, Mr. R K. Dhawan some remarks which I could not hear on account of the din. As I went through the records, I found Mr. R. K. Dhawan had said that I had gone to him and begged for a Rajya Sabha seat. I would like to set the record straight. That is reason why I rose today on a point clarification. I was thrown out of Congress party way back in 1975 for my vehement opposition to emergency. have since been uncompromisingly opposed to the Congress (I). When I came the Rajya Sabha this time, I came from my State. We have surplus don't know how Mr. Dhawan made this prepostrous and presumptuous claim. is utterly untrue and unfounded. I may [Shri S. Jaspal Reddy]

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further state that I had never spoken to Mr. Dhawan in private for a single little moment.

SHRI V NARAYANASAMY (Pondicherry). Sir, I am on a point of clarifica-

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR): Let him finish

SHRI H. HANUMANTHAPPA (Karnataka): The point is that notice should have been given to Mr Dhawan also so that he could have been present here. This point could have been raised in his presence (Interruptions).

SHRI S JAIPAL REDDY: Yesterday, I could not hear what he said (Interruptions)

SHRI H HANUMANTHAPPA: By giving personal explanation he cannot attack a Member who is not present here (Interruptions) We do not know what transpired between them Tŧ would have been fair if Mr Dhawan would have been present here (Interruptions)

SHRI V NARAYANASAMY: Mr Reddy, you were fully aware of the fact when Mr Dhawan was referring to you Now, you are coming with an explanation Is it an after-thought?

SHRI S JAIPAL REDDY (Andhra Pradesh) I could not hear anything in the din

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR). Mr Reddy, please don't argue with him. (Interruptions) Mr Narayanasamy, please take your seat Mr Kapil Verma, please take your seat Just see the position. The Chairman, has permitted him to make a statement and a personal explanation (Interruptions). Today, he has been given an opportunity and I cannot stop it.

SHRI HARVENDRA SINGH HANS-PAL. The point which Mr. Narayanasamy and other Members wanted to make was (Interruptions).

THE VICE-CHAIRMAN. Mr. Reddy, you cannot go on like this,

SHRI HARVENDRA SINGH HANS-PAL (Punjab): Now Mr. Reddy is giving a personal explanation. Then, Mr. Dhawan would also like to make his personal explanation.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR). That does not matter If the Chairman permits him, he is free to make,

SHRI HARVENDRA SINGH HANS-PAL Will it go on like this?

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR). But we cannot send for the Member to come here You see, the Member is expected to be present here for the whole day

SHRI HARVENDRA SINGH HANS-PAL But nobody knew.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR) But we cannot stop the business of the House just because a particular Member is absent You know the position

SHRI N K P SALVE (Maharashtra)
Sir, you are absolutely right (Interruptions)
All that I want to submit is that if it is on a point of allegation, point of explanation (Interruptions)
How long have you been in Parliament? (Interruptions)
Is it all that you have learnt?

DR G VIJAYA MOHAN REDDY (Andhra Pradesh) You are taking up a question without understanding the matter

SHRI N K P SALVE, A Member is entitled (Interruptions) Why are you disturbing me? You listen to what I am saying (Interruptions).

DR G VIJAYA MOHAN REDDY Except to become (Interruptions) for Mr Dhawan, you have not learnt anything He is not making any charge against Mr Dhawan He is trying to state that he has not met Mr Dhawan. Is there anything wrong? (Interruptions)

SHRI N K P SALVE Dr - Reddy, you need some treatment. Have I said

anything against him? .. (Interruptions) I am afraid, you need some treatment (Interruptions).. Have I uttered a single word against him? I am on a question of procedure.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR): Mr Salve, you please address the Chair

SHRI N K P. SALVE. Sır, I am on a question of procedure Sir, it cannot on ad infinitum, ad nauseam Member is entitled to give a personal explanation with the permission Chair which I believe has been given to him. He is entitled to do so But in the process of explanation if there is going to be a statement or allegation that a Member of this House what he has stated in the House is untrue—he has stated sothat it is ill-founded, then, in such a case procedure is to bring privilege motion so that he has a fair opportunity to deal with it And therefore, my respectful sion is, if anything has to be said in the course of explanation by any Member which involves any other Member of the House who is not here at the moment, it will have to be confined to something which does not even remotely cast aspersions on any of the Members

SHRI A G KULKARNI May I make one suggestion? There is no point of order with me In fairness to both Mr Dhawan and Mr Reddy, I would like to make this suggestion Mr Vice-Chairman, you are entitled to allow him to make a statement as per the Chairman's directive

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) I cannot stop him

SHRI A G KULKARNI That is right If the explanation is made when Mr Dhawan is not here, there may be again conflicts So, if you can, in your own right, postpone (Interruptions) —

SHRI KAPIL VERMA To Monday

SHRI A G KULKARNI. When Mr Dhawan is here, that will be good If Mr Reddy agrees (Interruptions)

SHRI N K P SALVF The point I have raised is that if the allegation or the explanation is based on an allegation of an untrue statement or ill-founded statement by a Member of the House, it is clear breach of privilege, if he has really said something which is untrue or unfounded. Therefore, the right thing would be a privilege.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR). He has heard you. It is for him. Mr Reddy, while making your statement. (Interrutpion)

SHRI S JAIPAL REDDY I did not say anything What is the point?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR). You should not raise any controversial issue You know that a personal explanation is limited to making the position clear. The whole point of giving a personal explanation is, you make your position clear. That is all If you introduce any controversial subject, then again, the difficulty will start.

SHRI S JAIPAL REDDY I request the Chair and hon Members not to presume that I am importing any conroversy (Interruptions) I do not think I have said anything controversial so far I was only trying to say that I have never met Mr Dhawan in private anywhere, even for a fleeting moment I have never been in more than greeting terms with him as Members of this House Therefore, this statement is unfounded This allegation is stupid and silly

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR)
How can you say that?

SHRI S S AHLUWALIA. He should withdraw that word

SHRI VITHALRAO MADHAVRAO JADHAV It is unparliamentary

THE VICE-CHAIRMAN (SIRI BHASKAR ANNAJI MASODKAR). I do not know whether he is saying that with regard to the allegation or otherwise

[Shri S. Jaipal Reddy]
said the allegation is stupid. (Interruptions) You reserve the ruling.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I will see the record. (Interruptions).

श्री सुरेन्द्रजीत हि ग्रहलूवालिया : ग्रख-वारों मे ग्रपना नाम छपाने के लिए बोल रहे हैं.... (व्यवधान)

SHRI S. JAIPAL REDDY: I have been longer in public life than you or your leader

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR):
Now let us proceed with the business.
Clarifications. Dr. Abrar Ahmed.

CLARIFICATIONS ON STATEMENT OF MINISTER OF FINANCE RE-GARDING CURRENT FISCAL SIT-UATION

डा० खबरार घहमद (राजस्वान): उपसभाष्यक्ष महोदय, मैं 27 दिसम्बर, 1990 को वित्त मंत्री जी ने जो वक्तव्य सदन मे दिया है भीर जिस प्रकार से नए कर लगाए हैं; उनके संबंध मे माननीय मंत्री जी से स्वष्टीकरण चाहता हूं।

मैं पहला सवाल यह पूछना चाहता हूं कि इन करों से चाहे प्रत्यक्ष या प्रप्रत्यक्ष रूप से जो साधारण लोगों पर लगाए गए हैं, इन ५र जो प्रभाव उड़ता हैं उसको किस प्रकार इसके प्रभाव से बचाएगे? दूसरे अभी पूर्व की सरकार ने आई एम० एफ को सोन न लेने का निर्णय किया था जहां तक मेरी जानकारी है। प्रभी कुछ समय पूर्व ग्राईल एम० एफ० की एक टीम श्रायी थी श्रीर उत्तरे पाच बिलियन डालर ऋण तेने की सरकार ने रिक्वेस्ट की थी । आई० एम० एफ० ने उस संबंध मे **नुष्ठ मर्ते रखी** हैं। तो क्या उसमें एक शर्त यह भी हैं जो आई० एम० एफ ने रखी है कि भारतीय रुपये की कीमत षटाई जाए ? प्रगर वह शर्त है तो सरकार इस दिशा में क्या काम कर रही है ? दूसरा स्पष्टीकरण यह भी है कि

ग्राई० एम० एफ० का रेट ग्राफ इंटरेस्ट काफी श्रधिक हैं ग्रीर ईस स्थिति में कुछ देश थडं वर्ल्ड कंटरीज से लोन लेने की बात करने हैं या लोन चिना पसन्द करते हैं तो इस दिशा में क्या भारत भी ऐसा सोचता है ग्रीर ऐसे देशों से लोन लेने के बारे में कोई योजना है ?

में अवला स्पष्टीकरण यह लेना चाहता हूं कि जो ऋण भारत ने विदेशों से लिया हम्रा है उसकी री-पेमेट के लिए म्रौर उस पॅर इंटरेस्ट की री-पेमेट के लिए क्या हमारे पास कोई फंड है ? यदि वह फंड नहीं है तो क्या रिजर्व फारेन एक्सचेज जो है उसमे से यह रिपेमेट कर रहे हैं ? यदि कर रहे हैं तो प्रतिवर्ष, प्रतिमाह कितना भार उस रिजर्व फारेन एक्सचेंज पर पड़ रहा है ? अभी 11 महीने जो सरकार रही है उसकी गलत नीतियों के कारण फारेन एक्सचेज का ग्रर्न होना काफी कम हो गया है तो मै माननीय वित्त मंत्री जी से पूछना चाहता हूं कि 11 महीने मे कितनी विदेशी मुद्रा मे, निर्यात के घटने की वजह से या किसी और कारण से कमी आई है ?

मै यह स्पर्टाकरण भी चाहूंगा कि क्या प्रवासी भारतीयों को देश मे इन्वेस्ट-मेट करने के लिए, उनको प्रेरित करने के लिए कोई टीम बाहर भेजी गई है? यदि भेजी गई है तो उसने इन प्रवासी भारतीयों को इसके लिए क्या इंसेन्टिव देने की बात कही है है इसके साथ-साथ सोफ्ट केडिट लोन देने के लिए क्या कोई वर्ल्ड बैंक स्या ग्राई० एम० एफ० से बातचीत की है? यदि बातचीत की गई है तो उसका स्योश क्या है?

जब संसद में बजट पेश किया गया था तो उस समय बजट को षि बजट बताया गया था। लेकिन इस वक्तव्य में शिष से सबंधित कोई बात नहीं है। मैं माननीय वित्त मंत्री जी से जानना बाहता हूं कि क्योंकि इस पर काफी खर्च होता है इसलिए आप इस बारे में क्या सोच रहे है ? दूसरे यह कि जो पिछली सरकार थी, विश्वनाथ प्रताप सिंह की सरकार थी